

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

RA No.76/91 in

OA No.2006/90

O.A. No.

T.A. No.

199

DATE OF DECISION 23.5.91

Sh. R.N. Ram

Petitioner Applicant

Advocate for the Petitioner(s)

Versus

Respondent

U.O.I & ors.

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K.KARTHA, VICE CHAIRMAN (J)

The Hon'ble Mr. D.K.CHAKRAVORTY, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? /No
4. Whether it needs to be circulated to other Benches of the Tribunal? /No

ORDER

(ORDER OF THE BENCH PASSED IN CIRCULATION
BY HON'BLE MR. D.K.CHAKRAVORTY, MEMBER)

This is an application for review of the judgement of the Tribunal dated 5.3.1991 rendered in OA No.2006/90.

2. We have carefully gone through the grounds raised in the Review Application. However, we do not find that there is any error apparent on the face of the judgement. No new facts warranting a review of the judgement have been brought out. The Review Application is devoid of any merit and the same is dismissed.

Chakraborty
(D.K.CHAKRAVORTY)
MEMBER

Arora
(P.K.KARTHA)
VICE CHAIRMAN